

WP(C) No.394 of 2013

04.04.2014

HON'BLE THE CHIEF JUSTICE

Smti. M. Mahanta, Advocate, present for the petitioner.

Smti. F. Syiemiong, Advocate, present for Respondents.

Affidavit-in-opposition has been filed on behalf of the Respondents No.2 to 4. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed 4(four) weeks' time to file rejoinder affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

A.S.
04.04.2014

Misc.Case No.9 of 2013
In WP(C) No.6 of 2013

04.04.2014

HON'BLE THE CHIEF JUSTICE

In view of the interim order dated 11.01.2013,
this Misc. Case stands disposed of.

CHIEF JUSTICE

A.S.
04.04.2014

Misc. Case No.20 of 2014
In WP(C) No.31 of 2014

04.04.2014

HON'BLE THE CHIEF JUSTICE

In view of the order dated 13.02.2014 passed in WP(C)
No. 31 of 2014, this Misc. Case stands disposed of.

CHIEF JUSTICE

A.S.
04.04.2014

Misc. Case No.42 of 2014
In WP(C) No.54 of 2014

04.04.2014

HON'BLE THE CHIEF JUSTICE

Shri P. Nongbri, Advocate, present for applicant.

Shri R. Gurung, Advocate, present for respondents.

Learned counsel for the Respondents No. 1 to 5 prays for and is allowed further 3(three) weeks' time to file counter affidavit.

List after 3(three) weeks.

CHIEF JUSTICE

A.S.
04.04.2014

Misc. Case No.46 of 2014
In WP(C) No.31 of 2014

04.04.2014

HON'BLE THE CHIEF JUSTICE

Shri R. Sahu, Advocate, present for applicant.

Shri A. H. Hazarika, Advocate, present for respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks time to file counter affidavit.

List after 3(three) weeks.

CHIEF JUSTICE

A.S.
04.04.2014

Misc.Case No.229 of 2013
In WP(C) No.191 of 2013

04.04.2014

HON'BLE THE CHIEF JUSTICE

List along with WP(C) No. 191 of 2013.

CHIEF JUSTICE

A.S.
04.04.2014

WP(CRL) No.13 of 2013

04.04.2014

HON'BLE THE CHIEF JUSTICE

Smti. S. G. Momin, Advocate, present for the petitioner.

Shri R. Gurung, Advocate, present for Respondents.

Affidavit-in-opposition has been filed on behalf of the Respondents No.1 to 4. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed 3(three) weeks' time to file rejoinder affidavit.

List after 3(three) weeks.

CHIEF JUSTICE

A.S.
04.04.2014

WP(C) No.6 of 2013

04.04.2014

HON'BLE THE CHIEF JUSTICE

Smti. M. Mahanta, Advocate, present for the petitioner.

Smti. P. S. Nongbri, Advocate, present for the respondents.

Learned counsel for the Respondents No.3 and 4 prays for and is allowed further 2(two) weeks' time to file counter affidavit.

List after 2(two) weeks.

Interim order dated 11.01.2013 passed in Misc. Case No.9 of 2013 is extended until further orders.

CHIEF JUSTICE

A.S.
04.04.2014

WP(C) No.31of 2014

04.04.2014

HON'BLE THE CHIEF JUSTICE

Shri R. Sahu, Advocate, present for the petitioner.

Shri A. H. Hazarika, Advocate, present for Respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks time to file rejoinder affidavit.

List after 3(three) weeks.

Interim order dated 13.02.2014 is extended till the next date of listing.

CHIEF JUSTICE

A.S.
04.04.2014

WP(C) No.54 of 2014

04.04.2014

HON'BLE THE CHIEF JUSTICE

Shri P. Nongbri, Advocate, present for the petitioner.

Shri R. Gurung, Advocate, present for Respondents.

Learned counsel for the Respondents No.1 to 5 prays for and is allowed further 3(three) weeks' time to file counter affidavit.

List after 3(three) weeks.

CHIEF JUSTICE

A.S.
04.04.2014

WP(C) No.111 of 2013

04.04.2014

HON'BLE THE CHIEF JUSTICE

Shri K. Chisa, Advocate, present for the petitioner.

Shri S. Dey, Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further 3(three) weeks' time to file rejoinder affidavit.

List after 3(three) weeks.

CHIEF JUSTICE

A.S.
04.04.2014

WP(C) No.141 of 2014

04.04.2014

HON'BLE THE CHIEF JUSTICE

Shri S. Ali, Advocate, present for the petitioner.

List this matter on Monday (07.04.2014).

CHIEF JUSTICE

A.S.
04.04.2014

WP(C) No.191 of 2013

04.04.2014

HON'BLE THE CHIEF JUSTICE

Smti. S. G. Momin, Advocate, present for the petitioners.

Shri R. Gurung, Advocate, present for the respondents.

Learned counsel for the Respondents No.1 to 3 prays for and is allowed further 3(three) weeks time to file counter affidavit.

List after 3(three) weeks.

CHIEF JUSTICE

A.S.
04.04.2014

WP(C) No.301 of 2013

04.04.2014

HON'BLE THE CHIEF JUSTICE

Smti. Y. Shylla, Advocate, present for the petitioners.

Shri R. Gurung, Advocate, present for the respondents.

No rejoinder affidavit has been filed in this petition.

Name of the newly appointed counsel may be added.

Learned counsel for the petitioners prays for and is allowed further 2(two) weeks' time to file rejoinder affidavit.

List after 2(two) weeks.

CHIEF JUSTICE

A.S.
04.04.2014

WP(C) No.302 of 2013

04.04.2014

HON'BLE THE CHIEF JUSTICE

Smti. Y. Shylla, Advocate, present for the petitioner.

Shri R. Gurung, Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed 2(two) weeks time to file rejoinder affidavit.

List after 2(two) weeks along with connected WP(C) No. 301 of 2013.

CHIEF JUSTICE

A.S.
04.04.2014

WP(C) No.303 of 2013

04.04.2014

HON'BLE THE CHIEF JUSTICE

Smti. Y. Shylla, Advocate, present for the petitioners.

Shri R. Gurung, Advocate, present for the respondents.

Learned counsel for the petitioners prays for and is allowed further 2(two) weeks' time to file rejoinder affidavit.

List after 2(two) weeks along with connected WP(C) No. 301 of 2013 and WP(C) No.302 of 2013.

CHIEF JUSTICE

A.S.
04.04.2014

WP(C) No.337 of 2013

04.04.2014

HON'BLE THE CHIEF JUSTICE

Shri R. Pyngrope, Advocate, present for the petitioners.

Shri B. B. Bhattacharjee, Advocate, present for Respondent No.1.

Smti. P.S.Nongbri, Advocate, present for the Respondents No.2 to 5.

Learned counsel for the parties state that this Writ Petition challenging the Notification dated 16.11.2013 has become infructuous as the same has been superseded by another Notification dated 20.11.2013.

In view of the above development, this Writ Petition is dismissed as infructuous.

CHIEF JUSTICE

A.S.
04.04.2014

WP(C) No.373 of 2013

04.04.2014

HON'BLE THE CHIEF JUSTICE

Smti. S. G. Momin, Advocate, present for the petitioners.

Shri K.P.Bhattacharjee, Advocate, present for Respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file counter affidavit.

List after 3(three) weeks.

CHIEF JUSTICE

A.S.
04.04.2014